



क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं० 340/ओ०र०न० 53/फरहा खान/मु०नगर/2024  
Ref. No.

दिनांक 28-6-2024  
Dated

To,

The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi.  
E-mail : judicial-ngt@gov.in

**Sub.- Action Taken Report in Compliance to the direction issued by Hon'ble National Green Tribunal on 18.03.2024 in O.A. No. 53/2024 Farha Khan Vs State of U.P. & Ors.**

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Action Taken Report in compliance of the order issued on 18.03.2024 by Hon'ble National Green Tribunal in O.A. No. 53/2024 Farha Khan Vs State of U.P. & Ors.

**Encl. : As above.**

Yours faithfully

Regional Officer

**Copy to :**

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. District Magistrate, Muzaffarnagar for information.
3. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
5. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

**Action Taken Report in compliance to the order dated 18.03.2024 passed by the Hon'ble National Green Tribunal in OA No. 53/2024 Farha Khan Vs State of Uttar Pradesh & Others.**

The grievance in the present Original Application is regarding violations of Solid Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 by the Nagar Palika Parishad, Muzaffarnagar. The applicant has alleged that there is no door to door collection facility of Municipal Solid Waste. Several locations have been marked where the mixed domestic waste is being dumped. Also, the landfill site at Kidwai Nagar, Muzaffarnagar is merely a dumping yard for the solid waste disposal.

**Order dated 18.03.2024 issued by Hon'ble National Green Tribunal in the O.A 53/2024**

The Hon'ble National Green Tribunal has passed the directions vide order dated 18.03.2024. The operative part of order is quoted as below: -

*"5. Learned Counsel for respondent no. 4 – Nagar Palika Parishad Muzaffarnagar seeks three weeks time to file the response.*

*6. Meanwhile, it will be open to the UPPCB to take appropriate action against respondent no. 4 for violation of the environment norms and the action taken report at least one week before the next date of hearing."*

**Action Taken Report of UPPCB in compliance to the order dated 18.03.2024**

- That in the compliance to the order dated 15.01.2024 passed by the Hon'ble NGT officials of Regional Office UPPCB Muzaffarnagar has inspected the questioned sites on 05.03.2024. During the inspection, it was found that Municipal Solid Waste which was generated was not disposed off as per the Solid Waste Rules 2016 as amended, therefore committed gross violation of Rules. Hence, in continuation, Regional Officer UPPCB, Muzaffarnagar issued letter to Executive Officer, Nagar Palika Parishad, Muzaffarnagar for collecting the Municipal Solid Waste at questioned sites and dispose off as per the Solid Waste Rules 2016 and also to submit time bound action plan for the disposal of legacy waste at landfill site in Kidwai Nagar vide letter no. 1270/OA No. 53/Farha Khan/2024 dated 06.03.2024 (**Annexure-1**).
- During the inspection, after observing the above violations of Rules, Regional Office UPPCB Muzaffarnagar recommended vide letter no. 195/OA No. 53/Farha Khan/2024 dated 27.05.2024 for issuing Show Cause Notice u/s 5 of Environment (Protection) Act 1986 as amended and imposition of Environmental Compensation

of Rs. 20,000/- per day from 01.09.2023 till the date of inspection i.e. 05.03.2024 **(Annexure-2)**.

- On the basis of above said recommendation dated 27.05.2024, Head Office UPPCB Lucknow issued show cause notice u/s 5 of E.P. Act 1986 as amended vide letter no. H11795/C-3/MSW 161/2024 dated 31.05.2024 to the defaulter sites **(Annexure-3)**.
- Nagar Palika Parishad, Muzaffarnagar submitted the reply of the show cause notice vide their letter dated 13.06.2024 through email **(Annexure-4)**. Verification of the facts submitted by Nagar Palika Parishad, Muzaffarnagar is under process.

Therefore, the above action taken report is being submitted for your kind perusal and to pass further necessary order which this Hon'ble Tribunal may deem fit and proper.



Regional Officer  
UPPCB, Muzaffarnagar



क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर  
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०  
Ref. No.

1270/आइएन० 53/फराह खान/2024

दिनांक

Dated 06-3-2024

सेवा में,

अधिकाारी अधिकारी

नगर पालिका परिषद, मुजफ्फरनगर

मुजफ्फरनगर।

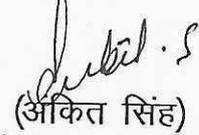
विषय-मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सं०-53/2024 फराह खान बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 15.01.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण में ओ०ए० सं०-53/2024 फराह खान बनाम उ०प्र० राज्य व अन्य विचाराधीन है। उक्त वाद में शिकायतकर्ता द्वारा शहर मुजफ्फरनगर में विभिन्न स्थलों पर म्युनिसिपल सॉलिड वेस्ट का नियम विरुद्ध अस्थायी एकत्रण किया जा रहा है। वाद में लगभग 15 ऐसे स्थलों को चिन्हित किया गया है जिसका निरीक्षण क्षेत्रीय कार्यालय द्वारा दिनांक 05.03.2024 को किया गया। निरीक्षण के समय शिकायतकर्ता द्वारा उल्लेखित तथ्य सही पाये गये हैं। अग्रतर यह भी अवगत कराना है कि किदवईनगर में लगभग 5.5 लाख मीट्रिक टन लिगेसी वेस्ट पड़ा हुआ है। वर्तमान में लिगेसी वेस्ट का निस्तारण नहीं किया जा रहा है।

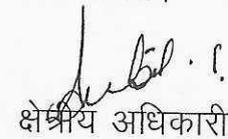
अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि वाद में उल्लेखित समस्त स्थलों पर एकत्रित म्युनिसिपल सॉलिड वेस्ट को तत्काल एकत्रित कर नियमानुसार एकत्रित वेस्ट को निस्तारित करने एवं किदवईनगर में लैण्डफिल साईट पर डम्पड लिगेसी वेस्ट को पूर्णतः डिस्पोजल किये जाने हेतु समयबद्ध प्रस्ताव एवं कृत कार्यवाही की आख्या इस कार्यालय तथा अपर जिलाधिकारी (प्रशासन) कार्यालय को प्रेषित करना सुनिश्चित करें।

भवदीय



(अकित सिंह)  
क्षेत्रीय अधिकारी

प्रतिलिपि- अपर जिलाधिकारी (प्रशासन) महोदय, मुजफ्फरनगर को सूचनार्थ प्रेषित।



क्षेत्रीय अधिकारी

१/८



**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर**

**U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR**

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०  
Ref. No.

195/2024/पर्यावरण/2024

दिनांक

Dated 27.5.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
लखनऊ।

**विषय:-** मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० नं० 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 18.03.2024 के अनुपालन के सम्बन्ध में संस्था मै० नगरपालिका परिषद मुजफ्फरनगर के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० नं० 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 18.03.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त वाद नगरपालिका परिषद मुजफ्फरनगर द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल 2016 यथासंशोधित के प्राविधानों का अनुपालन न किये जाने के सम्बन्ध में योजित किया गया है। मा० एन०जी०टी० द्वारा अपने आदेश दिनांक 18.03.2024 में निम्नवत् आदेशित किया गया है :-

"..... 4. Learned Counsel for respondent no. 4- Nagar Palika Parishad Muzaffarnagar seeks three weeks time to file the response.

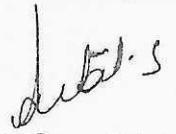
5. Meanwhile, it will be open to the UPPCB to take appropriate action against respondent no. 4 for violation of the environment norms and file action taken report at least one week before the next date of hearing.

6. List on 03.07.2024."

मा० एन०जी०टी० द्वारा पारित उक्त आदेशों के सम्बन्ध में कार्यालय की आख्या पत्र के साथ संलग्न है। आख्या में दिये गये तथ्यों एवं संस्तुतियों के आधार पर मै० नगरपालिका परिषद मुजफ्फरनगर के विरुद्ध उल्लंघनकारी 187 दिवसों हेतु रूपये 20,000/- प्रतिदिन की दर से कुल रूपये 37,40,000/- पर्यावरणीय अधिरोपित पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं म्युनिसिपल सॉलिड वेस्ट रूल्स 2016 के प्राविधानों का अनुपालन न किये जाने के सम्बन्ध में पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

  
(अंकित सिंह)  
क्षेत्रीय अधिकारी

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 18.03.2024 के अनुपालन के सम्बन्ध में संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 15.01.2024 के अनुपालन में शिकायतकर्ता द्वारा उल्लेखित शहर मुजफ्फरनगर विभिन्न स्थलों पर म्युनिसिपल सॉलिड वेस्ट का नियमविरुद्ध अस्थायी एकत्रण स्थल, परिवहन एवं निस्तारण के सम्बन्ध में भौतिक सत्यापन हेतु इस कार्यालय द्वारा दिनांक 05.03.2024 को निरीक्षण किया गया। निरीक्षण के समय शिकायत में उल्लेखित तथ्य सही पाये गये थे। उक्त वाद मा0 एन0जी0टी0 में विचाराधीन है तथा दिनांक 18.03.2024 में पारित आदेश के सुसंगत अंश निम्नवत् हैं :-

"..... 4. Learned Counsel for respondent no. 4- Nagar Palika Parishad Muzaffarnagar seeks three weeks time to file the response.

5. Meanwhile, it will be open to the UPPCB to take appropriate action against respondent no. 4 for violation of the environment norms and file action taken report at least one week before the next date of hearing.

6. List on 03.07.2024."

उक्त वाद में इस कार्यालय द्वारा अपने पत्रांक 1263/ओ0ए0-53/फरहा खान/2024 दिनांक 05.03.2024 द्वारा शहर मुजफ्फरनगर में सॉलिड वेस्ट मैनेजमेन्ट रूल 2016 के प्राविधानों का अनुपालन के सम्बन्ध में सुसंगत सूचनायें नगरपालिका परिषद मुजफ्फरनगर से चाही गयी, जिसके क्रम में नगरपालिका परिषद मुजफ्फरनगर के पत्र दिनांक 11.03.2024 द्वारा उल्लेखित किया गया है कि नगरपालिका परिषद के क्षेत्रान्तर्गत जनित घरेलू ठोस अपशिष्ट (234 मी0टन/दिन) के एकत्रण हेतु डोर टू डोर व्यवस्था स्थापित है, जिस हेतु 72 मिनी टिपर, 77 ट्राइसिकल वाहनों का प्रयोग किया जा रहा है। किदवई नगर स्थित म्युनिसिपल सॉलिड वेस्ट प्रोसेसिंग प्लांट दिनांक 31.08.2023 से कार्यरत नहीं है।

अग्रेतर, दिनांक 05.03.2024 को किये गये निरीक्षण के आधार पर इस कार्यालय के पत्रांक 1270/ओ0ए0 नं0 53/फरहा खान/2024 दिनांक 06.03.2024 द्वारा अधिशासी अधिकारी, नगरपालिका परिषद, मुजफ्फरनगर को वाद में उल्लेखित समस्त स्थलों पर एकत्रित म्युनिसिपल सॉलिड वेस्ट को तत्काल एकत्रित कर नियमानुसार एकत्रित वेस्ट को निस्तारित



क्रमशः ...2...

करने एवं किदवई नगर में लैण्डफिल साइट पर डम्प लीगेसी वेस्ट को पूर्णतः डिस्पोजल किये जाने हेतु समयबद्ध प्रस्ताव एवं कृत कार्यवाही की आख्या इस कार्यालय को प्रेषित किये जाने हेतु निर्देशित किया गया है। कार्यालय अभिलेखानुसार वर्तमान में नगरपालिका परिषद मुजफ्फरनगर से कोई भी सूचना अप्राप्त है।

उपरोक्त तथ्यों से स्पष्ट है कि नगरपालिका परिषद मुजफ्फरनगर द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल 2016 यथासंशोधित के प्राविधानों का पूर्णतया अनुपालन नहीं किया जा रहा है। नगरपालिका परिषद मुजफ्फरनगर की आबादी 392768 (सेन्सस 2011 के अनुसार) है, जो क्लास-1 टाउन के अन्तर्गत आती है।

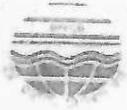
उक्त के सम्बन्ध में नगरपालिका परिषद मुजफ्फरनगर के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन्स के अनुसार प्रोसेसिंग प्लांट की बन्दी दिनांक 01.09.2023 से निरीक्षण दिनांक 05.03.2024 तक कुल उल्लंघनकारी 187 दिवसों हेतु रुपये 20,000/- प्रतिदिन की दर से कुल रुपये 37,40,000/- पर्यावरणीय अधिरोपित किया जाना उचित होगा।

अतः उपरोक्त तथ्यों के दृष्टिगत मै0 नगरपालिका परिषद मुजफ्फरनगर के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं म्युनिसिपल सॉलिड वेस्ट रूल्स 2016 के प्राविधानों का अनुपालन न किये जाने के सम्बन्ध में पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।

क्षेत्रीय अधिकारी

*(Handwritten Signature)*

*(Handwritten Signature)*  
25.05.24  
(इमरान अली)  
सहा0पर्या0अभि0



# उत्तर प्रदेश 277 दूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-3

संदर्भ संख्या: H11795 / सी-3/M<sup>S</sup>W/61 / 2024

दिनांक: 31/05/24

सेवा में,

मै0 नगरपालिका परिषद,

मुजफ्फरनगर। 983743584

पंजीकृत

यह कि मै0 नगरपालिका परिषद मुजफ्फरनगर जोकि म्युनिसिपल सॉलिड वेस्ट के डिस्पोजल हेतु कार्यरत एक संस्था है। यह कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 15.01.2024 के अनुपालन में शिकायतकर्ता द्वारा उल्लेखित शहर मुजफ्फरनगर विभिन्न स्थलों पर म्युनिसिपल सॉलिड वेस्ट का नियमविरुद्ध अस्थायी एकत्रण स्थल परिवहन एवं निस्तारण के सम्बन्ध में भौतिक सत्यापन हेतु क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा स्थल का निरीक्षण दिनांक 05.03.2024 को किया गया। निरीक्षण के समय शिकायत में उल्लेखित तथ्य सही पाये गये थे। उक्त वाद मा0 एन0जी0टी0 में विचाराधीन है तथा दिनांक 18.03.2024 में पारित आदेश के सुसंगत अंश निम्नवत् है :-

"..... 4. Learned Counsel for respondent no. 4- Nagar Palika Parishad Muzaffarnagar seeks three weeks time to file the response.

5. Meanwhile, it will be open to the UPPCB to take appropriate action against respondent no. 4 for violation of the environment norms and file action taken report at least one week before the next date of hearing.

6. List on 03.07.2024."

उक्त वाद में क्षेत्रीय कार्यालय मुजफ्फरनगर के पत्र दिनांक 05.03.2024 द्वारा शहर मुजफ्फरनगर में सॉलिड वेस्ट मैनेजमेंट रूल 2016 के प्राविधानों का अनुपालन के सम्बन्ध में सुसंगत सूचनायें नगरपालिका परिषद मुजफ्फरनगर से चाही गयीं, जिसके क्रम में नगरपालिका परिषद मुजफ्फरनगर के पत्र दिनांक 11.03.2024 द्वारा उल्लेखित किया गया है कि नगरपालिका परिषद के क्षेत्रान्तर्गत जनित घरेलू ठोस अपशिष्ट (234 मी0टन/दिन) के एकत्रण हेतु डोर टू डोर व्यवस्था स्थापित है, जिस हेतु 72 मिनी टिपर, 77 ट्राइसिकल वाहनों का प्रयोग किया जा रहा है। किदवाई नगर स्थित म्युनिसिपल सॉलिड वेस्ट प्रोसेसिंग प्लांट दिनांक 31.08.2023 से कार्यरत नहीं है।

अग्रेतर, क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा स्थल का निरीक्षण दिनांक 05.03.2024 को किये गये निरीक्षण के आधार पर क्षेत्रीय कार्यालय, मुजफ्फरनगर के पत्र दिनांक 06.03.2024 द्वारा अधिशारी अधिकारी, नगरपालिका परिषद, मुजफ्फरनगर को वाद में उल्लेखित समस्त स्थलों पर एकत्रित म्युनिसिपल सॉलिड वेस्ट को तत्काल एकत्रित कर नियमानुसार एकत्रित वेस्ट को निस्तारित करने एवं किदवाई नगर में लैण्डफिल साइट पर डम्प लीगेरी वेस्ट को पूर्णतः डिस्पोजल किये जाने हेतु समयबद्ध प्रस्ताव एवं कृत कार्यवाही की आख्या बोर्ड कार्यालय को प्रेषित किये जाने हेतु निर्देशित किया गया है। जिसकी सूचना अप्राप्त है। उपरोक्त तथ्यों से स्पष्ट है कि नगरपालिका परिषद मुजफ्फरनगर द्वारा सॉलिड वेस्ट मैनेजमेंट रूल 2016 यथासंशोधित के प्राविधानों का पूर्णतया अनुपालन नहीं किया जा रहा है। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनांक 27.05.2024 द्वारा मै0 नगरपालिका परिषद मुजफ्फरनगर के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत कारण बताओ नोटिस/पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उक्त से स्पष्ट है कि इकाई द्वारा सॉलिड वेस्ट मैनेजमेंट रूल 2016 यथासंशोधित के प्राविधानों का उल्लंघन किया जा रहा है।

अतः पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-5 के अन्तर्गत उद्योग मै0 नगरपालिका परिषद मुजफ्फरनगर को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

- 1- यह कि क्यों न उद्योग मै0 नगरपालिका परिषद मुजफ्फरनगर को सॉलिड वेस्ट मैनेजमेंट रूल 2016 यथासंशोधित के प्राविधानों का उल्लंघन पाये जाने के कारण अभियोजनात्मक कार्यवाही कर दी जाए।
- 2- यह कि क्यों न मै0 नगरपालिका परिषद मुजफ्फरनगर की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।
- 3- यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि मै0 नगरपालिका परिषद मुजफ्फरनगर को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दी जाए।

उपरोक्त के अतिरिक्त इकाई यह भी स्पष्ट करे क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथडोलॉजी के अनुसार मै0 नगरपालिका परिषद मुजफ्फरनगर के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन्स के अनुसार प्रोसेसिंग प्लांट की बन्दी दिनांक 01.09.2023 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रुपये-20,000/-प्रतिदिन की दर सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड में प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-5 के अन्तर्गत कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

*Atul Singh Yadav*  
मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में इकाई को कारण बताओ नोटिस की प्रति अपने स्तर से भी प्राप्त कराते हुए भी इकाई का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

*Atul Singh Yadav*  
मुख्य पर्यावरण अधिकारी, वृत्त-3

o/c ✓<sup>2</sup>

## कार्यालय नगर पालिका परिषद, मुजफ्फरनगर।

पत्रांक:- 411 /सा0प्र0 /2024-25

दिनांक: 13 /06/2024

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त-3,  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
टी0सी0-12वी, विभूति खण्ड,  
गोमतीनगर, लखनऊ।

महोदय,

कृपया आपके कार्यालय के पत्र संख्या-H11735/सी-3/MSW161/2024, दिनांक-31.05.2024 के अन्तर्गत उल्लिखित किया गया है कि अग्रेत्तर क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा स्थल का निरीक्षण दिनांक 05.03.2024 को किया गया। निरीक्षण के आधार पर क्षेत्रीय कार्यालय, मुजफ्फरनगर के पत्र दिनांक-06.03.2024 द्वारा अधिशासी अधिकारी नगर पालिका परिषद, मुजफ्फरनगर को वाद में उल्लेखित समस्त स्थलों पर एकत्रित म्युनिसिपल सॉलिड वेस्ट को तत्काल एकत्रित कर नियमानुसार एकत्रित वेस्ट को निस्तारित करने एवं किदवईनगर में लेण्डफिल साईट पर डम्प लिगेसी वेस्ट को पूर्णतः डिस्पोजल किये जाने हेतु समयबद्ध प्रस्ताव एवं कृत कार्यवाही की आख्या बोर्ड कार्यालय को प्रेषित किये जाने हेतु निर्देशित किया गया है। उक्त के क्रम में कृत कार्यवाही व डम्प लिगेसी वेस्ट के पूर्णतः निस्तारण की कार्ययोजना पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि प्रकरण को निक्षेपित कराने का कष्ट करें।

संलग्नक- यथोक्त

  
अधिशासी अधिकारी  
नगर पालिका परिषद,  
मुजफ्फरनगर।

ORIGINAL APPLICATION NO. 53/2024

IN THE MATTER OF: HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN O.A. NO 53/2024 FARHA KHAN VS STATE OF UTTAR PRADESH & ORS.

FARHA KHAN

APPLICANT

VS

STATE OF UTTAR PRADESH &amp; ORS.

RESPONDENT(S)

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**REPORT OF NAGAR PALIKA PARISHAD (NPP) MUZAFFARNAGAR IN COMPLIANCE TO THE ORDER DATED 15.01.2024 AND 18.03.2024 ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN O.A. NO 53/2024 FARHA KHAN VS STATE OF UTTAR PRADESH & ORS.**

That Hon'ble National Green Tribunal (hereinafter referred to as "NGT") dated 15.01.2024 and 18.03.2024 has passed the order in O.A. No. 593/2017. The Compliance Report on behalf of the NPP Muzaffarnagar, State of Uttar Pradesh in compliance with of order passed by Hon'ble NGT in O.A. No. 53/2024 Farha Khan Vs UOI & State of Uttar Pradesh & Ors.

Order dated 15.01.2024 issued by Hon'ble NGT in the O.A 53/2024. The operative portion for the same is reproduced here under:

*" In this original application, Applicant has alleged serious violation in respect of compliance of Solid Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 by the Nagar Palika Parishad, Muzaffar Nagar, Uttar Pradesh.*

*As per the grievance, the waste is neither segregated nor processed. The final dumping site is at Kidwai Nagar, Muzaffar Nagar, which is not a sanitary landfill but a mere big dumping yard, which is abutting the residential colonies. It is also alleged that the Municipal Corporation has permitted cropping up of several illegal dumping sites for dumping of municipal waste and there is no proper municipal waste management within the Municipal Corporation concerned.*

*PK*

(3)

**Order dated 18.03.2024 issued by Hon'ble NGT in the O.A 53/2024. The operative portion for the same is reproduced hereunder:**

*In this original application, applicant has raised the grievance that within Nagar Palika Parishad, Muzaffarnagar, UP, waste is neither segregated nor processed and final dumping site is at Kidwai Nagar, Muzaffarnagar which is not a sanitary landfill but a mere big dumping yard abutting to the residential colonies. It is also the allegation that Municipal Corporation has permitted cropping up of several illegal dumping sites for dumping of municipal waste and there is no proper municipal waste management.*

*Learned Counsel for respondent no.4- Nagar Palika Parishad Muzaffarnagar seeks three weeks' time to file the response.*

*The next date of hearing is 03.07.2024.*

**ACTION TAKEN REPORT:**

1. It is humbly submitted that as per the current census Nagar Palika Parishad (NPP) Muzaffarnagar has a population of 520, 206 and the quantum of daily generated municipal solid waste (MSW) of NPP Muzaffarnagar is 234 TPD. The daily solid waste generated is collected from all 55 wards in NPP, Muzaffarnagar, which is segregated at the point of collection and accordingly dry and wet waste are sent for further processing.
2. The Door-to-Door collection of MSW is being operated by NPP Muzaffarnagar. For effective collection of MSW, vehicles being used are Mini Tipper – 72 nos. and Tricycle – 77 nos. The domestic waste is being segregated at the MRF center of 05TPD capacity located at Roorkee Chungi at Roorkee road. There is no temporary dumping sites in NPP,



(4)

Muzaffarnagar. only secondary collection point was established from where waste is collected and sent to dumpsite at Kidwai Nagar. Disposal of MSW sent to Kidwai Nagar site was done by MSW processing plant which was operated by third party and currently non-operational after the contracts ends.

During this period, the daily generated solid waste is processed through decentralized manner. During this period, dry waste was processed through MRF and doing agreement with local kabaddis and wet waste processed through windrow composting. Approx 30-40% of remaining solid waste was dumped into the dumping ground separately, which will be transported to the MSW processing facility for further disposal in scientific manner as per rules once its operational.

3. The process of re-tender regarding operationalization of MSW processing plant of 120 TPD capacity was on hold due to Lok Sabha Election 2024 and effective Model code of conduct. As the Model code of conduct is ineffective/ends the process of tendering is taken up by NPP Muzaffarnagar and will be completed within one month. Accordingly, after the tendering process and administration approval and sanction process will be completed the MSW plant will be fully operational by August 2024. Currently the dry waste collected is segregated in MRF and non-recyclable waste collected is sent in covered tipper to the dumping ground and placed separately. The wet waste collected is treated in composting.





**Geotagged Photographs of Operational Composting.**



**Geotagged Photographs of Covered Tipper**

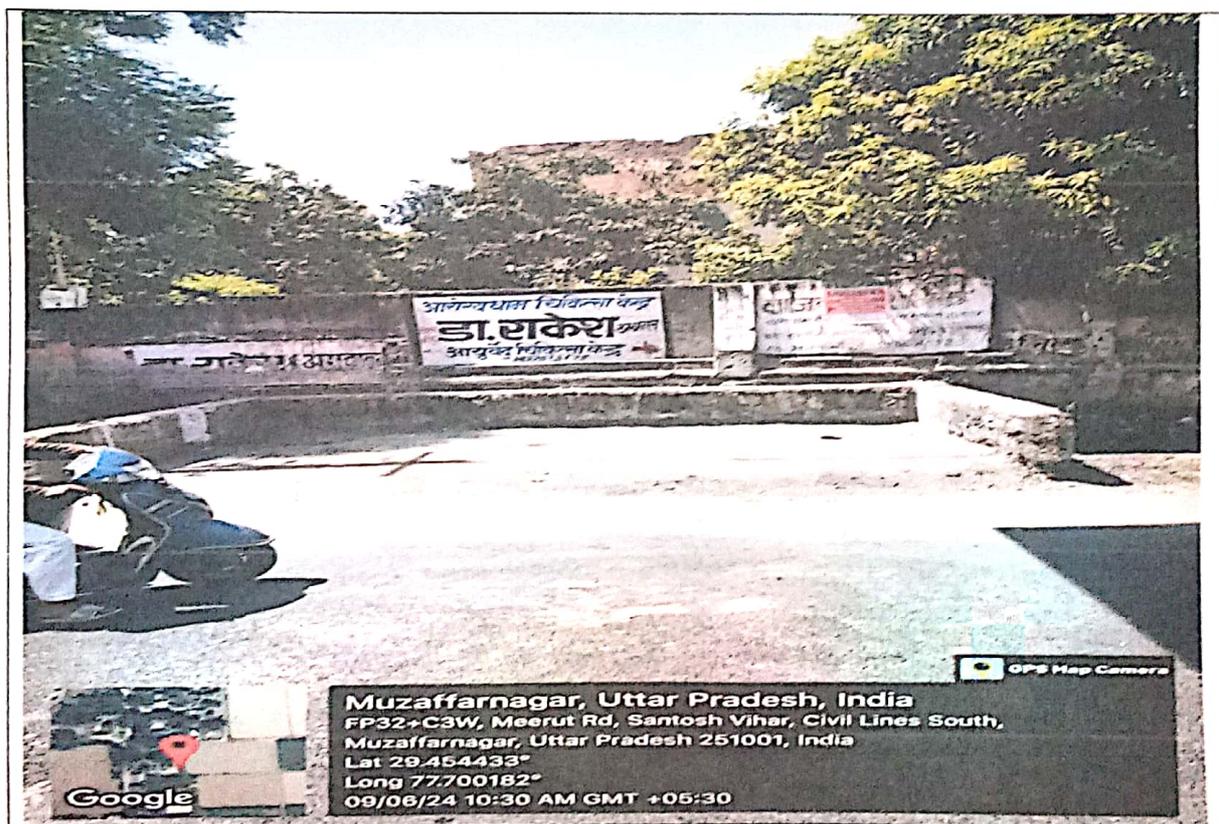
4. In reference to the legacy waste 224,655 MT Legacy waste has been scientifically disposed at the Kidwai Nagar site (**Annexure – 1**) and some quantity of legacy waste still remaining at the dump site which has not been measured. The process of estimation and remediation of legacy waste is

*[Handwritten signature]*

(6)

under process and remediation will be started by August 2024. NPP Muzaffarnagar is in discussion with M/s GCIND Solutions Pvt. Ltd. The letter of M/s GCIND Solutions Pvt. Ltd. dated 09.06.2024 regarding the same is attached as **Annexure - 2**

5. Fresh application for obtaining NOC/ Authorization is from Up Pollution Control Board has been submitted, NOC awaited. Copy of application is attached as **Annexure-3**
6. The garbage points as mentioned in the application are fully cleared and regular cleaning and IEC works has been conducted by NPP Muzaffarnagar team. The latest geo-tagged photographs of all the locations is attached as under:



*Handwritten signature*

(7)

286



GPS Map Camera



**Muzaffarnagar, Uttar Pradesh, India**  
901, 901, Circular Rd, Kambal Wala Bagh, Civil Lines South,  
Muzaffarnagar, Uttar Pradesh 251001, India  
Lat 29.462897°  
Long 77.705518°  
09/06/24 12:18 PM GMT +05:30

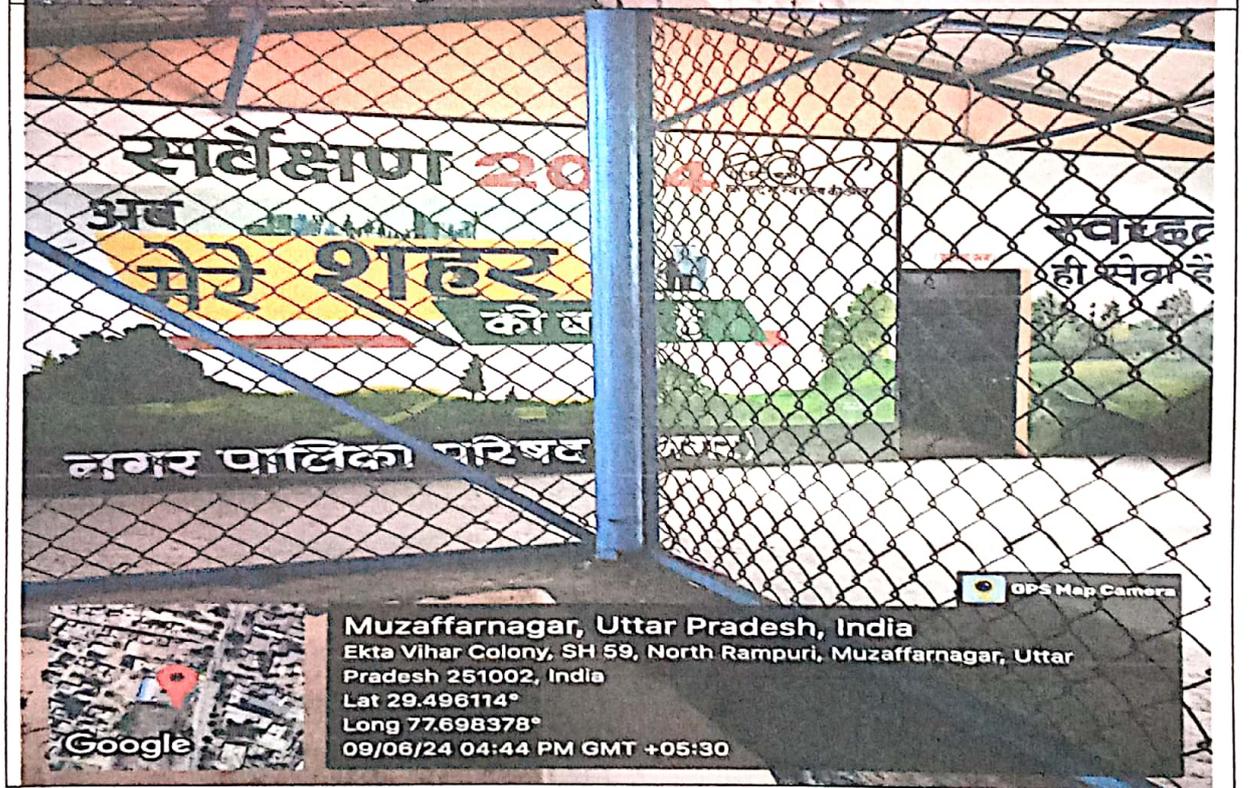


GPS Map Camera



**Shahpur, Uttar Pradesh, India**  
1213/1, MDR 135W, Niyazupura, Shahpur, Muzaffarnagar, Uttar  
Pradesh 251002, India  
Lat 29.47709°  
Long 77.68878°  
09/06/24 04:26 PM GMT +05:30

(8)



*Handwritten signature*



GPS Map Camera  
**Muzaffarnagar, Uttar Pradesh, India**  
 New Bhopa Bus Stand, Bachan Singh Colony, Muzaffarnagar, Uttar Pradesh 251001, India  
 Lat 29.472742°  
 Long 77.722317°  
 09/06/24 04:10 PM GMT +05:30



GPS Map Camera  
**Muzaffarnagar, Uttar Pradesh, India**  
 43, Arya Samaj Rd, Shiv Chowk, Civil Lines South, Muzaffarnagar, Uttar Pradesh 251001, India  
 Lat 29.488516°  
 Long 77.701978°  
 09/06/24 11:18 AM GMT +05:30

*Handwritten signature or mark.*

289



GPS Map Camera



Muzaffarnagar, Uttar Pradesh, India  
 36/4, Anandpuri, Indira Colony, Muzaffarnagar, Uttar Pradesh 251002, India  
 Lat 29.479405°  
 Long 77.697667°  
 10/06/24 10:08 AM GMT +05:30

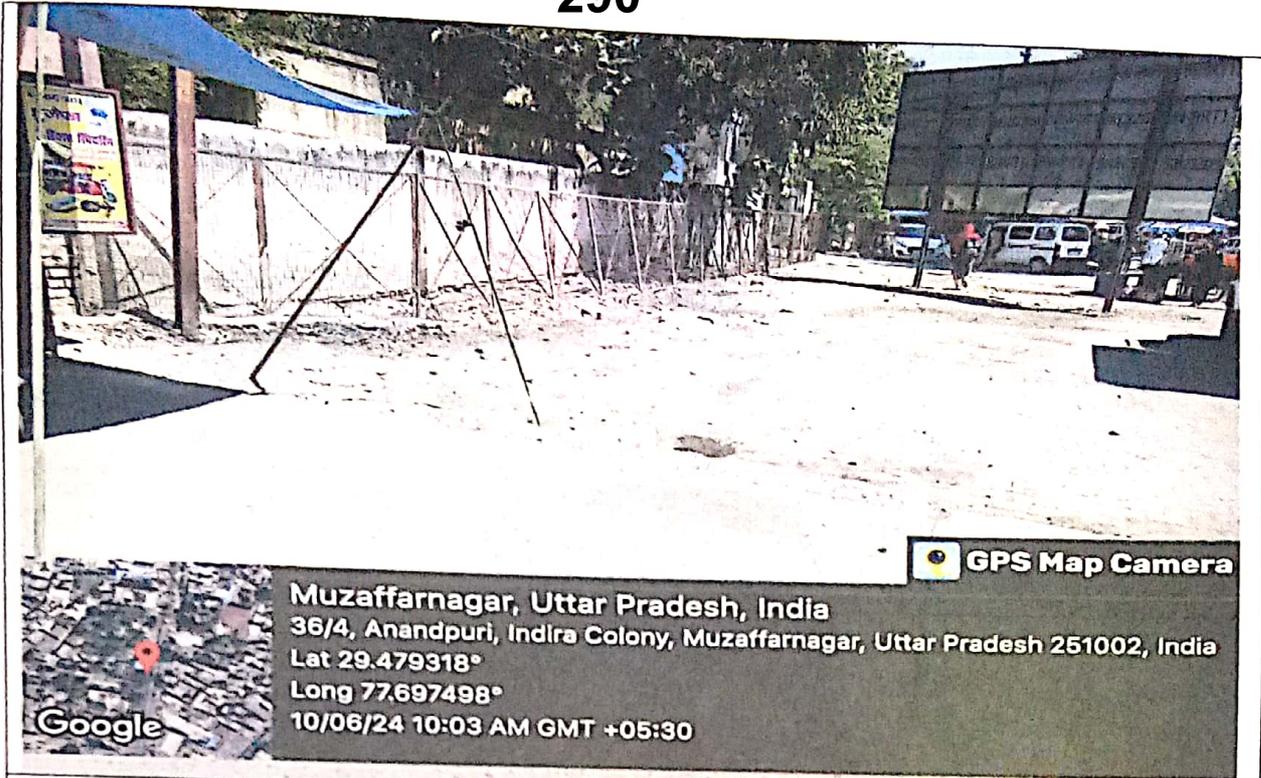


GPS Map Camera



Muzaffarnagar, Uttar Pradesh, India  
 36/4, Anandpuri, Indira Colony, Muzaffarnagar, Uttar Pradesh 251002, India  
 Lat 29.479405°  
 Long 77.697667°  
 10/06/24 10:08 AM GMT +05:30

*Handwritten signature or initials*



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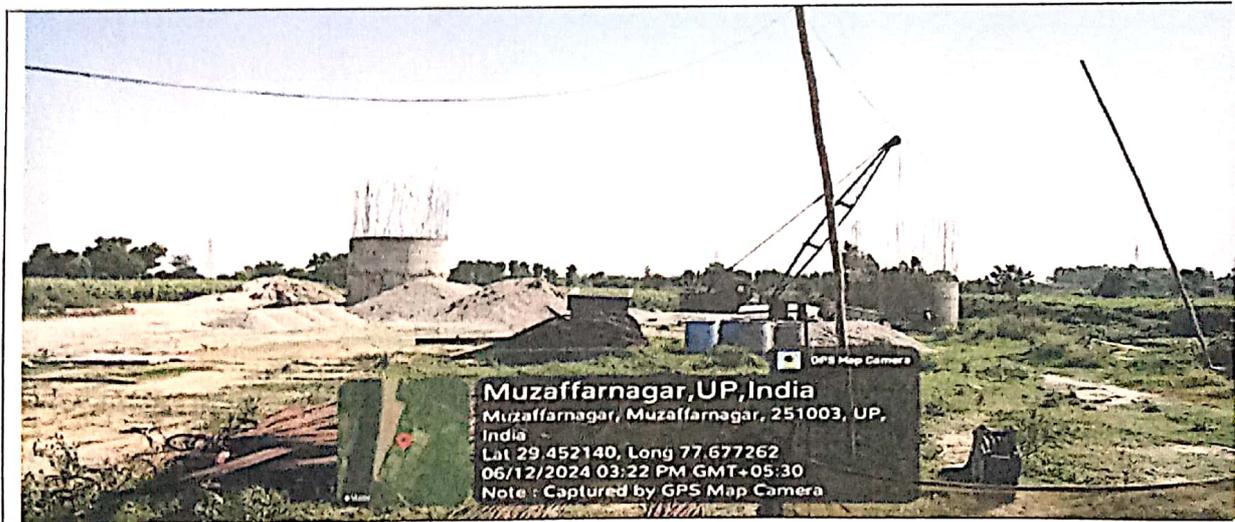


*[Handwritten signature]*

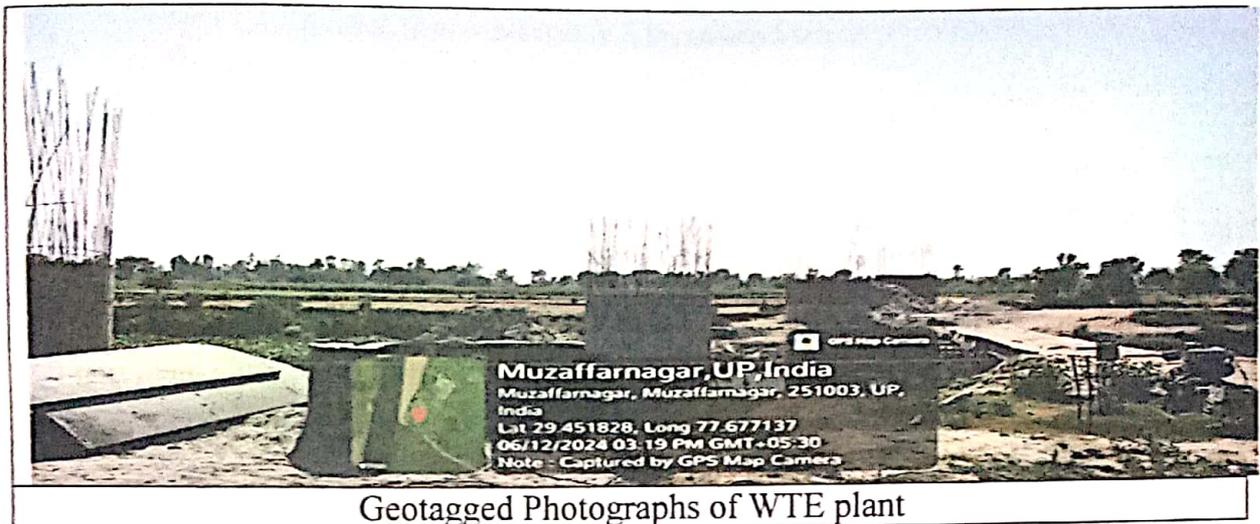
**ACTION PLAN TO FULFILL THE GAP IN SOLID WASTE PROCESSING:**

1. Waste to Energy (WtE) plant of 1750 TPD capacity is under construction and will be completed by March 2025. Present status of establishment/operation of Waste-to-Energy Plant is as under:

- ✓ Registration and Handover of Land has been completed by Muzaffarnagar Nagar Palika.
- ✓ GCIND Solutions has taken possession of land parcel.
- ✓ Construction of bridge and new approach is under progress, done by Muzaffarnagar Nagar Palika.
- ✓ Upgradation of existing approach road is under process, expected to be ready by August and needed to bring in first containers with equipment for phase 1.



*Handwritten signature*



2. 05 units of Material recovery facility each of 05 TPD of capacity is under process and will be operation by December 2024.

Submitted for your kind information and perusal.



(An ISO 9001-2015 Certified Organization)

कार्यालय परियोजना प्रबन्धक, यूनिट-07  
कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज  
उत्तर प्रदेश जल निगम(नगरीय)

कार्यालय पता- ए-65, ब्लॉक-ए, वेदव्यासपुरी, जनपद : मेरठ-250005  
(उ० प्र० सरकार का उपक्रम)

Mobile: 9837168303



Tele - 0121-4349293

E-mail id : [cds.unit7@gmsil.com](mailto:cds.unit7@gmsil.com)

पत्रांक- 3095 / मधु-140 / 25

दिनांक: 21/12/2023

### Completion Certificate of Original Works

Name of Work : Bio-Remediation & Clearing of Legacy Waste at N.P.P. Muzaffarnagar  
Bio-Remediation Method.  
(A) Quantity of Legacy waste- 224655.00 MT.  
(B) Leveling and Dressing work- Work Completed  
(C) Disposal of R.D.F.- 74599.00 MT.

Agency : Unit-07, C&DS, U.P. Jal Nigam (Urban) Meerut

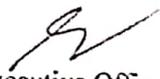
G.O. No. : पी०एम०यू०/4894/429(15)/2020-21 दिनांक 27.11.2021

Specification of work : As Per G.O.

Certified that the work mentioned above was completed on 31.08.2023 as per according to approved Estimate/Agreement, norms & specification and handed over on Date ~~26.12.23~~ that there has been no deviation from the sanctioned contour plan and specification other than those sanctioned by competent authority.

  
M/s Environmental  
Techno DCC IV, G-7 Shanti  
Niketan Apartment,  
Church Road, Lajpat kunj,  
Civil Line, Agra

  
(Project Manager)  
Unit-07, C&DS,  
U.P. Jal Nigam (Urban)  
Meerut  
CF  
MS

  
Executive Officer  
Nagar Palika Parishad  
Muzaffarnagar

Returned to the Project Manger Unit-07, C&DS, U.P. Jal Nigam (Urban) Meerut. The work has been taken over.

Taken Over  
  
Executive Officer  
Nagar Palika Parishad  
Muzaffarnagar

Ede, the Netherlands, 9<sup>th</sup> of June 2024

To: Executive Officer of Muzaffarnagar Nagar  
Mrs. Pragya Singh  
Muzaffarnagar Nagar Palika

Dear Madam,

This letter is to confirm our commitment to start with clearing the landfill of Muzaffarnagar, also known as the Muzaffarnagar Recycle facility, by the second part of this year, 2024. We will do this step by step and are aiming to clear at least 60,000 m<sup>3</sup> of waste by the end of this year (A+B). The waste will be separated into RDF, sand, soil and stones, as well as other materials that can be recycled later on in time, when we have the full Waste to Energy plant available. Our focus will not only be fresh waste, we also focus on legacy waste in the first phase of the project.

In 2024 we are shipping a separation installation to Muzaffarnagar that has a capacity of maximum 1,000 tpd of waste. This is a mobile installation and will become operational in the 2<sup>nd</sup> part of 2024. The sand and stones we separate from the waste we will use for leveling our plots or for concrete production. The waste to energy plant of Muzaffarnagar can handle both fresh waste and legacy waste.

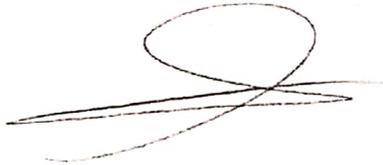
We will process the fresh waste and legacy waste at no cost.

This is only possible when the site has an easy access for larger transport trucks. To remove waste via the existing town streets and alleys will be difficult. We are hoping that the temporary access roads will become available at the start next of this year. We will need a good road to bring in equipment and to move material to clients. Via existing roads through town that will be difficult.

More important is the progress of the main approach road for which a new road and bridge are needed. We are seeing progress with the construction of the bridge. We can only speed up when this new connection is ready. We hope you understand this.

End of June I am visiting Muzaffarnagar again. I hope we can meet and make a more detailed plan for the months to come.

Warm regards,



Therus Gieling, CEO of GCIND Solutions Pvt. Ltd.

(17)

[see rules 4(2) & 6(2)]  
Application for obtaining authorization

To  
The Member Secretary,  
Uttar Pradesh Pollution Control Board

1. Name of the municipal authority/Name of the agency appointed by the municipal authority : NAGAR PALIKA PARISHAD  
MUZAFFANAGAR

2. Correspondence Address : kidwai nagar  
muzaffanagar, MUZAFFARNAGAR, 251001, .  
MUZAFFARNAGAR, Pin : 251001

Telephone Number :

Fax Number :

3. Nodal Officer & designation : Ravi lavania

(Officer authorised by the municipal authority or agency responsible for operation of processing or disposal facility) : M D

4. Authorization applied for (Please tick mark) : Waste Processing, Disposal at landfill,

5. Authorization Type : Fresh Application

6. Detailed proposal of waste processing/disposal facility (to be attached ) to include

6.1 Processing of Waste

- i. Location of Site : kaidwai nagar muzaffanagar
- ii. Name of Waste Processing Technology : Bio mining
- iii. Details of Processing Technology : Not Attached
- iv. Quantity of waste to be processed per day : 900 Metric Tonnes/Day
- v. Site clearance (from Local Authority) : Not Attached
- vi. Details of agreement between municipal authority and operating agency : Not Attached
- vii. Utilization programme for waste processed (Product utilization) : Not Attached
- viii. Methodology for disposal of waste processing rejects (quantity and quality) : Not Attached
- ix. Measures to be taken for prevention and control of environmental pollution : disposing after proper treatment.
- x. Investment on Project and expected returns : 885 and 101
- xi. Measures to be taken for safety of workers working in the plant : providing safety kits like helmat, shoes, gloves, mask

6.2 Disposal of Waste

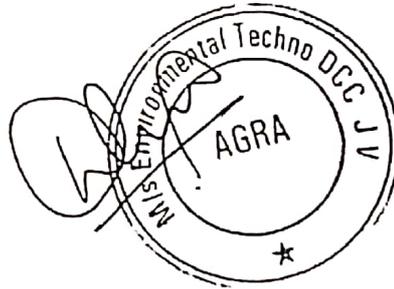
- i. Number of sites indentified : 1
- ii. Layout maps of site : Not Attached
- iii. Quantity of waste to be disposed per day : 630 Metric Tonnes/Day



- iv. Nature and composition of waste : and
- v. Details of methodology or criteria followed for site selection : Not Attached
- vi. Details of Existing Site under Operation : Not Attached
- vii. Methodology and operational details of landfilling : Not Attached
- viii. Measures taken to check environmental pollution : disposing after proper treatment.

Date :

Signature of Nodal Officer:.....





Transaction Details :

Payment Reference No./ Order No. : UP01523031516260573  
Status : SUCCESS  
Transaction Amount : 50000  
Transaction ID : 84936246  
Transaction Date and Time : 2023-03-15 16:26:18  
Entrepreneur ID : UPSWP230441622  
Unit ID : UPSWP23044162202  
PayIDFromBank ID : 2082085542

